

FAMILY WELFARE be pleased to state :

(a) whether Government are aware that medical equipments and machineries worth crores of rupees purchased/imported for use in the Dr. Manohar Lohia Hospital, Safdarjang Hospital and All India Institute of Medical Sciences, New Delhi during the last 5 years is lying unservicable and of no use ;

(b) whether Government have made any survey in the said hospitals to check the functioning of the medical equipments and machines ;

(c) if so, details thereof and whether any responsibility has been fixed by the government in this regard ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDRA MAKWANA) :

(a) It is not a fact that medical equipments and machinery worth crores of rupees is lying idle in the Central Government Hospitals including All India Institute of Medical Sciences.

(b) It is not considered necessary.

(c) and (d) Does not arise.

Purchase of CGHS Ayurvedic Store from M/S Zandu Pharma Bombay

5879. **DR. G.S. RAJHANS :** Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state :

(a) whether it is a fact that Central Government Health Scheme Ayurvedic Store purchased huge quantity of medicines containing gold during the year 1983-84, 1984-85 from M/s Zandu Pharma, Bombay ;

(b) if so, what was the cost of medicines containing gold ;

(c) whether the medicines containing gold were tested in Laboratory before their use in the dispensaries ;

(d) if so, the name of the laboratory where the said medicine was tested ; and

(e) if not, how the genuineness of the genuineness of the gold in the medicine is ensured ?

THE MINISTER OF STATE FOR HEALTH (SHRI YOGENDRA MAKWANA) : (a) & (b) The cost of Ayurvedic medicines containing gold purchased from M/S Zandu Pharma, Bombay is as under :—

1983-84	1984-85
Rs. 3,34,653.28	Rs. 1,48,505.76

(c) No, Sir.

(d) Does not arise

(e) The genuineness of the gold in the medicine is ensured by the penal of experts by physical examination according to the standards prescribed in Ayurvedic system.

Compensation from Solatium Fund at Delhi

5880. **DR. G.S. RAJHANS :** Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state :

(a) the number of hit-and run motor accident cases took place in the Capital during 1983 and 1984 ;

(b) the number of cases in respect of which compensation have been paid to the victims of such accidents from the Solatium Fund and reasons for delay in making compensation in remaining cases ;

(c) whether the present amount of compensation payable to such accident victims is very meagre and the procedure very cumbersome ; and

(d) if so, what steps are proposed to increase the compensation amount payable to such accident victims and also to ensure expeditious payments ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT : (a) According to the

information received from Delhi Administration, the number of cases of Hit and Run motor accidents during 1983 and 1984 were as follows :—

1983	209
1984	200

(b) The number of claims for Solatium, filed during the last two years have been 104. Seventy five cases have been decided upon of which 46 claims qualified for award where solatium compensation has been paid. The remaining 29 claims applications are under process. By and large the cases are settled expeditiously.

(c) The amount of compensation is Rs. Five thousand in case of death and Rs. one thousand in the case of grievous hurt. The procedure of getting solatium is very simple. The victim or his legal representative is required to make an application in the prescribed form obtainable free of cost from the office of the S.D.O. Tehsildar of the area (who is designated as claim Enquiry Officer) in which the accident occurred. The application is to be made to the S.D.O./Tehsildar who is required to make a quick enquiry on the basis of FIR and medical report and on satisfying himself makes a recommendation to District Magistrate/By. Commissioner (who is designated as Claim Settlement Commissioner) and who makes an award of solatium. On award, immediate payment is made through the Tehsildar. It is ensured that the claimant has not to incur any expenditure or to go from one place to other for obtaining solatium.

(d) The Solatium Fund Scheme is a newly introduced measure to cover hitherto left out category of road-accident victims. It would be appropriate to review the scheme only after a reasonable period of time in the light of experience gained in implementation.

Charging of extra fare on Purna-Khandwa Route.

5881. SHRI UTTAM RATHOD : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that Purna-Khandwa metre-gauge section passengers have to pay 0.33 percent more than the other routes for the same distance ;

(b) whether it is also a fact that the people travelling on this line have been agitating to charge them for journeys at par with other sections ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO) : (a) On the the Khandwa - Hingoli portion of the Khandwa - Purna line passenger fares are being levied on actual distance inflated by 33-1/3%.

(b) A few representations have been received against the continuance of inflation in the distance for charge on the Khandwa - Hingolia section.

(c) The inflation is being continued as even with the present inflation the line is working at a loss.

Rajasthan's Irrigation Projects Awaiting Clearance

5882. SHRI YIRDHI CHANDER JAIN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the number and details of irrigation projects forwarded by the Rajasthan Government to the Centre which are still pending clearance ; and

(b) the steps taken by the Government of India in regard thereto.?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) Government of Rajasthan has sent for clearance 7 major and 9 medium irrigation projects and 6 modernisation schemes. Their details are given in the statement enclosed.

(b) One major scheme, 2 medium schemes and 2 modernisation schemes have been considered by the Advisory committee of the Planning Commission